

Phulekh-Ringas-Riwari Line

788. PROF. RASA SINGH RAWAT : Will the Minister of RAILWAYS be pleased to state

(a) whether the Government have formulated an uniform rail line (broad gauge) laying policy so as to bring the undeveloped and backward States in the nation's main stream by the railways.

(b) if so, the number of metre gauge rail lines so far been converted into broad gauge and have become operational in Rajasthan.

(c) the total expenditure incurred on this work so far, rail line-wise

(d) whether a decision has been taken to convert the Phulekh-Ringas-Riwari metre gauge line into broad gauge; and

(e) if so, the details thereof and by which time this work is likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SATPAL MAHARAJ) : (a) Yes, Sir

(b) and (c). The following sections have been converted into broad gauge in Rajasthan so far. The expenditure incurred on each of the project is indicated below :

Routes and sections already converted.			
Section	Kms	Year	Exp. incurred on the project so far
1. Phulera-Jodhpur Lalgarh-Kolayat Merta Road-Merta City			Rs.299.10 crs.
Lalgarh-Kolayat	46	92-93	
Lalgarh-Merta Rd	177	-do-	
Phulera-Jodhpur-Bhagat Ki Kothi	261	93-94	
Parbatsar-Makrana	21	95-96	
Merta Rd-Merta City	15	93-94	
2. Sawaimadhopur-Jaipur-Phulera			Rs.133.04 crs.
Jaipur-Sawaimadhopur	133	92-93	
Jaipur-Phulera	55	93-94	
3. Rewari-Jaipur	225	94-95	Rs.110 crs.
4. Phulera-Ahmedabad			Rs.192.76 crs.
Phulera-Ajmer	81	94-95	
5. Jodhpur-Jaisalmer	295	94-95	Rs.120.56 crs.

(d) and (e). A survey for conversion of Phulera-Ringas-Rewari line has been taken up. Further consideration of the project would be possible once the survey report is received

[Translation]

Crossing over of Cattle to Pakistan

789. SHRI MAHENDRA SINGH BHATI : Will the Minister of HOME AFFAIRS be pleased to state

(a) the number of cases registered during the last three years regarding crossing over of Indian cattle to Pakistan on the Indo-Pak border in Rajasthan.

(b) the details of such complaints.

(c) the details regarding the cattle restored to the Indian cattle owners.

(d) the number of cases of cattle owners under consideration and the action proposed to be taken by the Government in such cases; and

(e) the preventive measures being taken by the Government to check the cases of crossing over Indian cattle to Pakistan on the possibility of the cattle being forcibly taken over across the border?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : (a) 41 cases

(b) A Statement is enclosed vide statement-I

(c) A Statement is enclosed vide statement-II

(d) All the remaining 17 cases are being pursued with Pak Rangers through monthly Indo-Pak border meetings

(e) Efforts are being made to fence to the entire Indo-Pak border in Rajasthan at the earliest.

STATEMENT-I

*Name of Complainants who have reported about
Crossing over of thier cattle to Pakistan*

PARTICULARS**Year 1993**

1. Bhoon Singh S/o Kausal Singh
Vill Kelnore, Barmer Distt
2. Tamchi Ram
Danar, Barmer Distt
3. Mallah S/o Nimra
Bitenia, Distt Barmer
4. Agar Singh
Vill Nawapura Barmer Distt
5. Than Singh S/o Inder Singh
Temlore, Distt Barmer
6. Pumma
Tarmoch, Distt Barmer
7. Merkha Ram S/o Meghwal
Vill Akli Barmer Distt
8. Raidhan
Bano ki Baste, Barmer Distt.
9. Hayat Khan S/o Lala Khan
Lale Ke Tala, Barmer Distt
10. Mira S/o Swai
Nabab Ki Dhani, Distt Barmer
11. Hari Kamal S/o Hussain
Vill. Amin Ka Par, Distt Barmer.
12. Nawab Ali S/o Din Mohd
Vill Chandi Ka Par, Distt Barmer
13. Samta Ram S/o Hawa Ram
Kelnore, Distt Barmer
14. Hyder S/o Bhema,
Noor Ki Dhani, Distt Barmer.
15. Bikram S/o Khangara Ram
Mamiani, Distt Barmer
16. Deep Singh S/o Jabar Singh
Sitroi Distt Jaisalmer
17. Jabar Singh S/o Darbar Singh
Lunar, Distt Jaisalmer
18. Ibrahim,
Khara Khand, Distt Jaisalmer.

Year 1994

1. Hari Singh
Naisinder, Gadra, Barmer Distt
2. Padma Ram S/o Jama Ram
H K. Taja, Distt. Barmer
3. Namta Ram S/o Mana Ram
Tirmohi, Distt. Barmer.

4. Mirkhan
Chandika Ka Par, Distt Barmer
5. Resha, Barmer Distt
6. Jabbar Singh S/o Darbar Singh
Lunar, Distt Jaisalmer.
7. Ibrahim
Khara Khand, Distt. Jaisalmer

Year 1995

1. Agar Singh S/o Chandai Singh
Rohiri, Distt Barmer.
2. Hazi Mohidin,
K K D Distt. Barmer
3. Bheem Singh S/o Kausal Singh
Vill Kelnore, Distt. Barmer.
4. Musa Khan,
Sakur Ki Dhani Distt. Barmer
5. Saidk S/o Piqua
Lade Ka Par, Distt Barmer
6. Hussain
S K Par, Distt Barmer
7. Papu Dharam Singh S/o Jabar Singh
Hohiri Distt Barmer
8. Bhik Singh S/o Madan Singh
Sajad K Par, Distt Barmer
9. Hazi Ismail S/o Daiam Khan
Khadin, Distt Barmer
10. Gulam Khan S/o Madai Khan,
Mukhan Ka Par Distt Barmer
11. Hazi Khan
Jheloon, Distt Barmer
12. Hathe Singh S/o Ram Singh
Panchala Distt Barmer
13. Saitan Singh S/o Raj Singh
Panchala Distt Barmer
14. Panne Singh S/o Kaiu Singh
Vill Bijasar, Distt Barmer
15. Surai Singh S/o Dhan Singh
Ramgarh, Distt Jaisalmer

STATEMENT-II

*Name of Complainants whose Cattle
have been Restored*

Year 1993

1. Bhoor Singh S/o Kausal Singh
Vill Kelnore, Barmer Distt
2. Tamchi Ram,
Dasar, Barmer Distt

3. Mallah S/o Nimra
Bitenia, Distt. Barmer.
4. Pumma
Tarmoch, Distt. Barmer.
5. Merkha Ram, S/o Meghwal
VIII Akli, Barmer Distt.
6. Raidhan
Bane Ki Baste, Barmer Distt.
7. Hayat Khan S/o Lala Khan
Lale Ke Tala, Barmer Distt.
8. Hari Kamal, S/o Hussain
VIII Amin Ka Par, Distt. Barmer.
9. Nawab Ali S/o Din Mohd.
VIII Amin Ka Par, Distt. Barmer.
10. Samta Ram, S/o Hawa Ram.
Kelnore, Distt. Barmer
11. Hyder, S/o Bhema,
Noor Ki Dhani, Distt. Barmer
12. Bikram S/o Khangara Ram.
Mamiani, Distt. Barmer

Year 1994

1. Hari Singh
Naisinder, Gadra, Barmer Distt.
2. Namta Ram S/o Mana Ram
Tirmohi, Distt. Barmer.
3. Mir Khan,
Chandi Ka Par, Distt. Barmer
4. Resha, Barmer Distt
5. Jabbar Singh S/o Darbar Singh
Lunar, Distt. Jaisalmer
6. Ibrahim
Khara Chand, Distt. Jaisalmer

Year 1995

1. Bheem Singh S/o Kausal Singh
VIII Kelnore, Distt. Barmer
2. Sadik S/o Piqua
Lade Ka Par, Distt. Barmer.
3. Hussain,
S K Par, Distt. Barmer
4. Bhik Singh S/o MdMadan Singh
Sajad K Par, Distt. Barmer
5. Hazi Ismail, S/o Daiam Khan,
Khadin, Distt. Barmer
6. Panne Singh S/o Kalu Singh
VIII Bijasar, Distt. Barmer

*[English]***Regularisation of Railway Employees Working in Cooperative Stores**

790 SHRI MOHAN RAWALE : Will the Minister of RAILWAYS be pleased to state :

(a) whether the Supreme Court of India in a Judgement on Sept. 7, 1994 had directed that the employees working in the Railway Employees Cooperative Stores be treated as regular Railway servants in corresponding posts with effect from July 1 1990.

(b) whether the said judgement has since been implemented.

(c) if so, the details thereof and

(d) if not the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SATPAL MAHARAJ) : (a) and (b) The Hon'ble Supreme Court vide their judgement dated September 7, 1994 dismissed the Special Leave Petition of the Railways against the judgement dated 29.6.90 of Central Administrative Tribunal, Madras in O A No 305/88 wherein the Hon'ble Tribunal directed the Railways to treat the employees of the Railway Employees Cooperative Stores in the Southern Railway as regular Railway servants and give them the pay-scales that are given for regular Railway servants in corresponding posts with effect from 1st July, 1990. Subsequently a three-judge Bench of the Hon'ble Supreme Court vide their order dated 15.12.95 in SLP No. 14446/95 (Union of India vs J B Subbaiah & Others) alongwith SLP No. 24287/95 and 28523/95 held that the officers and employees and servants appointed by the Railway Cooperative Stores Societies could not be treated at par with regular Railway servants under the Railway Establishment Code, nor they can be given parity of status, promotions, scales of pay, increments etc. In arriving at the said view the Hon'ble three-judge Bench held that the reasoning of the Madras Central Administrative Tribunal in their judgement in O A No 305/88 is wholly illegal and unsustainable. Nevertheless, the Hon'ble Madras Bench in their order dated 10.5.96 in contempt application No 8/96 and Misc. Application No 91 and 92 of 1996 have given orders to implement the order in O A. No 305/88 in respect of 172 persons within three months i.e. upto 31st August, 1996.

(c) and (d) The Railways are proposing to seek certain clarifications from the Hon'ble Madras Bench of the Tribunal to be able to work out modalities for regulating the service conditions of the applicants covered by the judgement.